

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCH "B", HYDERABAD**

**BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER
AND SHRI S. RIFAUR RAHMAN, ACCOUNTANT MEMBER**

**ITA No. 1693 & 1694/Hyd/2017
Assessment Years: 2008-09 & 2009-10**

Dy. CIT,
International Taxation-1
Hyderabad.

vs. M/s. GE India Exports Pvt
Ltd.,
Secunderabad – 500 003.

(Applicant)

PAN – AABCG1257B
(Respondent)

Revenue by : Smt. V. Rajitha
Assessee by : Shri Rohit Garg

Date of hearing : 01-05-2019
Date of pronouncement : 03-05-2019

ORDER

PER S. RIFAUR RAHMAN, J.M.:

These are Revenue's appeals for the A.Ys 2008-09 & 2009-10 against the order of the CIT(A)-V, Hyderabad, both, dated 02.12.2011.

2. At the time of hearing these appeals, the ld. DR filed letter stating that the revenue wants to withdraw these appeals in view of the low tax effect as prescribed in the CBDT Circular No. 3/2018 dated 11/07/2018. As there is a specific request from the revenue to withdraw the appeals, we permit the revenue to withdraw these appeals.

Accordingly, the appeals of the revenue are dismissed as withdrawn.

3. In the result the revenue appeals are dismissed.

Pronounced in the open court on 03rd May, 2019.

Sd/-
(MADHAVI DEVI)
JUDICIAL MEMBER

Sd/-
(S. RIFAUR RAHMAN)
ACCOUNTANT MEMBER

Hyderabad, Dated: 03rd May, 2019

KRK

- 1) *M/s. GE India Exports Pvt Ltd., India Innovation Centre, Centre Point, Huda Lane, SP Road, Begumpet, Secunderabad – 500 003.*
- 2) *Dy. CIT, International Taxation-I, Hyderabad.*
- 3) *CIT(A)-V, Hyderabad*
- 4) *The Add. DIT (IT), Hyderabad.*
- 5) *The Departmental Representative, I.T.A.T., Hyderabad.*
- 6) *Guard File.*